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It is very unfair >n the part of NOIDA not to keep up i's promise. Hundreds of Central Got ernment employees with their meag 'e incomes deposited money in the h)pe that they would get houses, but after some time the money was returned to them. Sir at happened in the meantime is that some other Housing Schemes of DDA came, but these persons did not avail of the opportunity. Now these persons would n Ither get houses from NOIDA nor fr< pa DDA. If NOIDA had not come u) with its scheme, all these persons v ould have got them-tves registers with DDA and got houses.

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Now, Sir, I •.vould request the Minister to press NOIDA to allot ouses to all 'he persons who had registered their names under '.he 1979 Scheme. It is \ jry essential from the legal point of v ew and also from the moral point of i Jew. I have full confidence that the Minister would do justice to the Central Government employees and it hers who have registered with the Housing Board.

REFERENCE tO THE NEED FOR INCREASE IN FAMILY PENSION UNDER THE EMPLOYEES' PROVI-**DENT FUND ACT, 1952**

PROF. SOIRENDRA BHATTA-Bengal): Mr. Deputy Chain an Sir, I thank you Cor kindly per lifting me to raise an issue Which ha been hanging fire for a long time. A memorandum. I think, has been recei red by almost all the Members of b< th the Houses regard-Die Far ily Pension Scheme operating undf • the Employees' Provident Fund Act, 1952. The memorandum has be -n ghifin by the Textile "Labour Association. And incidentally this issue was raised by the memorialists through a petition to the Petition Committe i of the House. The Petition Comr, Ittee gave its findings with recommendations on this memorandum on 1 th September. 1981. That is, this >.sue has already been considered by the competent Committee of this House. I would draw the attention of the Labour Minister to the recommendations of this Committee. The findings of this Committee are like this, that the pension received under the Family Pension Scheme is pitiably low. The Petitions Committee expressed satisfaction that the minimum has been raised from Ks. 40 to Rs. 60. That is after the date of the order the pension accruing to the members of the family, either widow or the next of kin, has been raised. But it has been pointed in the latest memorandum that this raising of the minimum is meaningless in view of the fact that in actual practice the pension received by them continues to be from Rs. 9 to Rs. 20 or even as low as Rs. 3, and because of certain law, the minimum amount prescribed lately by the Ministry of Labour as Rs. 60 is not available to those who are entitled to receive it. So, this is the situation which, it goes without saying, is highly deplorable. The Ministry of Labour should be seized of this problem, which has the benefit of the advice, the findings, of the Petition Committee, should expeditiously go into this matter and immediately take steps to increase the amount of pension which is pitiably low.

REFERENCE TO THE REPORTED INDEFINITE CLOSURE OF COTTON MILLS LTD., KANPUR.

भी नरेन्द्र सिंह (उत्तर प्रदेश) : उपसभापति जी, आपकी अनुमति से में एक बहुत ही महत्वपूर्ण मसले का उल्लेख करना चाहता हूं। कानपुर महानगर स्थित केः मैन्फक्चरंज काटन लिमिटेड ग्रक्तूबर, 1976 में प्रबंधकों द्वारा बिना किसी कारण के बन्द कर दिया था। लगभग ढाई हजार बेकारी व भऋ मरी में तमाम तरीकों की यातनायें भगत रहे हैं। पिछले 6 वर्षों से यह मिल बन्द पड़ी हुई है। मार्च, 1977 में उत्तर प्रदेश के तत्कालीन मुख्य मंत्री श्री नारायण दत्त

Reference to the reported [श्री नरेन्द्र सिंह]

तिवारी ने उस पर कुछ प्रयास किया था श्रीर उनके प्रयास से वहां के मजदूरों को एक पक्ष का आधा वेतन मिला था और मिल मालिकों ने कुछ इस तरीके का भी दिखावा शुरु कर दिया था कि यह मामला बहुत जल्दी हुल किया जायेगा, लेकिन 1977 में हुए लोक सभा चुनावों के बाद मिल के मालिकों की विल्कुल छट मिल गई श्रीर उन्होंने मिल को बन्द कर दिया। इस बीच इस 6 वर्ष के दौरान लगभग 25 श्रमिकों ने या उनके परिवार के लोगों ने स्नात्महत्या कर ली है। ऐसी भखमरी की स्थिति पैदा हो गई है श्रीर लगभग ढाई हजार मजदूरों में से ढाई सौ मजदूर या उनके परिवारों के लोग श्रभी तक भृखमरी के कारण बेरोज-गारी के कारण मर चुके हैं; स्वर्गवासी हो चुके हैं। यह बहुत बड़ी दिक्कत उनके सामने है। मजदूरों का उस पीरियड का वेतन और ग्रेच्युटी सवेतन अवकाश का करीब 2 करोड़ रुपया मिल पर बकाया है। अभी तक इसका भगतान नहीं किया गया है। मान्यवर, श्रमिकों, के जो बच्चे हैं उनको शिक्षा नहीं मिल पा रही हैं और उनकी जवान बेटियाँ है उनकी शादी नहीं हो पा रही है। इस गंभीर स्थिति सेवे लोग गुजर रहे हैं। मान्यवर यह जो प्रबंधक हैं जानबुझ कर मिल नहीं चलाना चाहते हैं। ऐसा नहीं है कि इन लोगों केपास धन न हो, पैसा न हो जिस की वजह से यह मिल को न चला सकते हों हकीकत यह है कि जे० के० प्रतिष्ठान की पूंजी इस बीच बहुत बढ़ी है। उनके पास पूंजी की कोईकमी नहीं है, उनके पास पैसा है मिल कवे चला सकते हैं मगरचलाना नहीं चाहते हैं। मान्यवर, इन परिस्थितियों में सरकार से मैं अपील करना चाहता हं कि मिल को चालू कराया जाये। अगर मिल चाजून हो सके तो एक बात मैं यह कह देना चाहता हं कि इन पंजीपती

लोगों की एक नीति है जिसमें ये लोग इस तरह का ढंग अख्तियार करते हैं कि जो मिल पुरानी हो जाती है उस मिल को सिक करके बन्द कर देते हैं ग्रीर बे उसकी जगह पर दूसरी कोई मिल लगा लेते हैं। मान्यवर, मैं कहना चाहंगा कि जो दो करोड़ रूपये का बकाया मजदूरी का है वह दिलाया जाये, मिल को चालू कराया जाये श्रौर मिल के प्रबंधक यदि मिल को न चाल करेतो सरकार उसमिल की ले कर खुद चलाये। एक बात में श्रीर कहना चाहूंगा मान्यवर, जैसा कि मैंने पहले कहा कि उन लोगों के पास पैसे की कमी नहीं है और नयी-नयी मिलों को लगा रहे हैं। अगर ये लोग इस मिल को नहीं चलाते है तो इस प्रतिष्ठान को या किसी ग्रीर भी प्रतिष्ठान को कोई नया लाइसेंस न दिया जाय तथा इन मजदूरो की दिक्कत को जल्दी से जल्दी दूर किया जाय। यह बहुत ही महत्वपूर्ण मामला है इसलिये इस तरफ मैं सरकार का ध्यान आकपित करता हं।

explosion at the

Nuclear Fuel Comnlex

REFERENCE TO THE REPORTED' EXPLOSION AT THE NUCLEAR FUEL COMPLEX AT HYDERABAD

DR. M. M. S. SIDDHU (Uttar Pradesh): Mr. Deputy Chairman, I grateful to you for giving me thi; opportunity to draw the attention of the Prime Minister to a serious explosion causing considerable damage to machinery equipment in the zircaloy sponge jplant of the Nuclear Fuel Complex at Hyderabad wh took place on last Friday, the March, 1982. It is a matter of regre-that an explosion of a serious nature should take place after eight y< of similar type of explosion having taken place and which is likely to affect our two major nuclear plants, the supply of which is made through this for Madras and Rajasthan—the